

# TRIPURA GAZETTE



*Published by Authority*

## EXTRAORDINARY ISSUE

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*Agartala, Thursday, September 24, 2020 A. D., Asvina 2, 1942 S. E.*

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PART--IV-- Bill introduced in the Tripura Legislative Assembly : Report of Selection Committee presented or to be presented to the Assembly ; and Bills published before introduction in that Assembly.....Nil

**TRIPURA LEGISLATIVE ASSEMBLY  
SECRETARIAT  
NEW CAPITAL COMPLEX  
AGARTALA, TRIPURA, PIN-799010  
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NO.F.7(12-17)-LA/2020/3703

Dated, Agartala, 22nd September, 2020.

### NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “The Tripura Fiscal Responsibility and Budget Management (4<sup>th</sup> Amendment) Bill, 2020 (Tripura Bill No. 21 of 2020)” as introduced in the Assembly on the 21<sup>st</sup> September, 2020 to be published in the Tripura Gazette.”

  
( B.P. Karmakar )

Secretary  
Tripura Legislative Assembly

**TRIPURA BILL NO. 21 OF 2020.**

**THE TRIPURA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (4<sup>th</sup> AMENDMENT) BILL, 2020.**

**A**

**Bill**

To further amend the Tripura Fiscal Responsibility and Budget Management Act, 2005.

BE it enacted by the Legislative Assembly of Tripura in the seventy first year of the Republic of India as follows:-

- |                                     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
|-------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>Short Title and commencement</b> | 1 This may be called the “Tripura Fiscal Responsibility and Budget Management (4 <sup>th</sup> Amendment) Act, 2020”;                                                                                                                                                                                                                                                                                                                                                                                                                                     |
|                                     | 2 It shall be deemed to have come into force with effect from the 1 <sup>st</sup> January, 2020.                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| <b>Amendment of section 9.</b>      | 3 In Section 9 of the Tripura Fiscal Responsibility and Budget Management Act, 2005, for Clause (ii) of Sub-Section (2), the following shall be substituted, namely.-<br>“Provided further that, for the financial year 2019-20, additional fiscal deficit of Rs. 378.00 Crore shall be admissible over and above normal fiscal deficit limit as a one-time special dispensation and for the financial year 2020-21 additional fiscal deficit of 2% over and above 3% of the Gross State Domestic Product (GSDP) (upto 50% of GSDP) shall be permissible” |

**NECESSITATING THE PROMULGATION OF THE BILL**

The Tripura Fiscal Responsibility and Budget Management (4<sup>th</sup> Amendment) Bill, 2020, (Bill No. 21 of 2020), is introduced to further amend the existing provision of 'the Tripura Fiscal Responsibility and Budget Management Act, 2005' relating to target of fiscal deficit in terms of GSDP percentage to be achieved for the financial year 2020-21.

2. Due to shortfall in the devolution of share of Central Taxes, the State of Tripura has been allowed an additional borrowing of Rs. 378.00 Crore during the financial year 2019-20 over and above the normal fiscal deficit limit as a one-time special dispensation and whereas, there has been an unprecedented adverse impact on the State revenues during the financial year 2020-21 on account of COVID-19 pandemic and the related lockdown, even while there is a requirement of additional resources to meet the unforeseen expenditure in connection with COVID-19 relief operations and, hence, there is a need to augment the revenues of the State Government and accordingly, Government of India have allowed additional borrowing upto 2% of GSDP over and above the normal limit of 3% (upto 5% of GSDP) during the financial year 2020-21, subject to carrying out the necessary amendment to the Tripura Fiscal Responsibility and Budget Management Act, 2005.

3. Keeping in view the aforesaid point, this amendment has been proposed to be introduced by this Bill.

The Bill seeks to achieve the above objectives.

**[JISHNU DEV VARMA]**  
Minister-in Charge, Finance Department

**TECHNICAL REPORT**

The subject matter of the Tripura Fiscal Responsibility and Budget Management (4th Amendment) Bill, 2020 (Bill No. 21 of 2020) is relatable to Entry 43 of the State List (List-II) of the Seventh Schedule of the Constitution of India and therefore the State Legislature is competent to make Laws on this subject.

2. The provision of the Bill are not repugnant to the Constitution of India or any existing central law on the subject.

3. The Bill does not attract the proviso to clause (b) of Article 304 of the Constitution of India and therefore previous sanction of the President of India is not required if it is introduced into the Legislature.

4. It is not a "Money Bill" within the meaning of Article 199(1), nor a "Financial Bill" within the meaning of Article 207 (3) of the Constitution of India. Therefore, recommendation of the Governor for consideration of the Bill by the State Legislature is not necessary.

**[BISWAJIT PALIT]**  
Secretary, Law Department  
Government of Tripura

**FINANCIAL MEMORANDUM**

The Tripura Fiscal Responsibility and Budget Management (4<sup>th</sup> Amendment) Bill, 2020, (Bill No. 21 of 2020), if enacted and brought into operation in the State, shall not involve any expenditure from the consolidated fund of the State.

**[TANUSREE DEB BARMA]**  
Secretary, Finance Department  
Government of Tripura